

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED
 Registered Office: Indian Rajput Compound, Virwadi, Gujarat-362 296.
 Corporate Office: 12th Floor, B. Test Park, Vihar Complex, Near Club
 Mall, Gurgaon (East), Mumbai-400 013, Maharashtra

CORRIGENDUM / AMENDMENT
 This Reference to our Advertisement Regarding E-AUCTION SALE NOTICE of Borrower M/s. HOTEL GAVRAN VEG-NONVEG, Loan A/c. No. APBNST0000000581892 Published in this Newspaper on **Thursday, 03.04.2025. KINDLY NOTE THAT** in pursuance of the order dated 24.03.2025 passed by D. NCLT, Ahmedabad, the Hon ble NCLT, Ahmedabad was pleased to allow the Amalgamation of **Aditya Birla Finance Ltd.**, with **Aditya Birla Capital Ltd.** Therefore, the Captioned sale notice issued to you be considered to be issued by **Aditya Birla Capital Ltd.** Other Terms and Condition will remain the same.

Place: Pune, Maharashtra **Sd/-**
Date: 08.04.2025 **Authorised Officer, ADITYA BIRLA FINANCE LIMITED**

TATA CAPITAL HOUSING FINANCE LTD.
 Branch Address: Office No. 15 & 30, 1st Floor, Avantri Premium, ABIL House, Tilak Road, Shukrawar Peth, Pune -411030.
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
 CIN No. U67190MH2008PLC187552.

Loan Account No: 10590609

"Notice is hereby given to the public in general and in particular to M/S. ZIEON CREATION PVT LTD (Borrower) MRS. JINISHA BHAVIK HARIA & MR. AJINKYAASHOK GANAGE & MR. AMIT SANATAN SAWANT (the Co-borrower (s) and Guarantor/ or their legal heirs/representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act, has taken the Physical Possession of the Immovable Property more particularly described in Schedule below, mortgaged with TCHFL. Despite giving several notices the Borrower and Co-borrower have failed/ neglected to remove inventory lying in the premises. Hence, vide this notice the borrower and co- borrower are given last chance to remove the inventory lying in the Immovable property within 07 days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same.

Property No. 1 –

All that piece and parcel of the property bearing Residential Flat No. 106, in Building No. A, on First Floor, admeasuring area 48.89 Sq. Mtr. Carpet area, Enclosed Balcony 8.40 Sq. Mtr., Dry Balcony 2.27 Sq. Mtr. and 10.08 Sq. Mtr. Attached Terrace, in the project known as "Kohinoor Majesty" being constructed on all that piece of land bearing Survey No. 64/1, situated at village Varale, Taluka Maval, District Pune, within the Registration District of Pune, Sub District of Taluka Maval Situated within the Revenue limits of Tahsil Maval and situated within the limits of Gram Panchayat of Village Varale, Taluka Maval, Dist. Pune.

Property No. 2 –

All that piece and parcel of the property bearing Residential Flat No. 206, in Building No. A, on Second Floor, admeasuring area 48.55 Sq. Mtr. Carpet area, Enclosed Balcony 9.12 Sq. Mtr., Dry Balcony 2.27 Sq. Mtr. and 9.63 Sq. Mtr. Attached Terrace, in the project known as "Kohinoor Majesty" being constructed on all that piece of land bearing Survey No. 64/1, situated at village Varale, Taluka Maval, District Pune, within the Registration District of Pune, Sub District of Taluka Maval Situated within the Revenue limits of Tahsil Maval and situated within the limits of Gram Panchayat of Village Varale, Taluka Maval, Dist. Pune.

Date: - 08.04.2025 **Sd/-**
Place: - Pune **Authorised Officer**
Tata Capital Housing Finance Ltd.

TATA CAPITAL HOUSING FINANCE LTD.
 Branch Address: Office No. 15 & 30, 1st Floor, Avantri Premium, ABIL House, Tilak Road, Shukrawar Peth, Pune -411030.
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
 CIN No. U67190MH2008PLC187552.

Loan Account No: TCHHF0639000100085147

"Notice is hereby given to the public in general and in particular to Mr. ASHOK BORKAR (Borrower) Mrs. ANITA ASHOK BORKAR (the Co-borrower (s) and Guarantor/ or their legal heirs/representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act, has taken the Physical Possession of the Immovable Property more particularly described in Schedule below, mortgaged with TCHFL. Despite giving several notices the Borrower and Co-borrower have failed/ neglected to remove inventory lying in the premises. Hence, vide this notice the borrower and co- borrower are given last chance to remove the inventory lying in the Immovable property within 07 days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same.

All that piece and parcel of bearing Shop / Office / Unit No. 21 ∓ 22 admeasuring area 588 Sq. Ft. i.e. 54.62 Sq. Mtrs. Carpet situated on 5TH Floor of the building, 'Wing 'C' in the said commercial complex known as "K. K. Market" and along with proportionate share in the land and common areas, common facility, and common two wheeler/ Car parking which is more particularly described in the schedule herein above.

Date: - 08.04.2025 **Sd/-**
Place: - Pune **Authorised Officer**
Tata Capital Housing Finance Ltd.

IDBI BANK
 IDBI Bank Ltd. Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.

POSSESSION NOTICE

The Authorised Officer of IDBI Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 Published Demand Notice dated mentioned below, under Section 13(2) of the said Act, calling upon the concerned Borrowers, as per details given below, to repay the amount mentioned in the respective Demand Notice within 60 days from the date of the said Notice. The concerned Borrowers having failed to repay the said due amount, notice is hereby given to the concerned Borrowers in particular and the public in general that the undersigned has taken Possession of the immovable property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned below. The concerned Borrowers in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealings with the said property will be subject to the charge of IDBI BANK LTD. for an amount mentioned below. The borrower's attention is invited to sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/Property Holders and Loan Account No.	Date of Demand Notice	Date of Possession	Description of Immovable property	Outstanding Amount (Rs.) As on date
Smt. Kavita Navnath (Co-borrower) and Smt. Kavita Navnath Raut (Legal Hires & Wife of Late Shri Navnath Kaluram Raut) & Shri Kashi Navnath Raut (Legal Hires & Son of Late Shri. Navnath Kaluram Raut), Loan Account No - 0007675100121255 & 060675100022154 & 060675100022145	December 19, 2024	April 05, 2025	All that piece and parcel of the Flat Rs.59,44,512 No.201, Wing A, 2nd Floor, Shiv/94 (Rupees Goraksh Vihar, SR No.46, H No.5, Fifty Nine Ambegao BK, Pune Pin code Lakhs Forty 411046 dam Park 907 Sq.Ft. i.e. 83.82 Sq.F o u r mtr puls Car parking super built up Thousand Five within the Village Limits of H u n d r e d Ambegao BK, Taluka and Twelve and Registration Sub-District Haveli, Paise Ninety District and Registration District Four Only as Pune in the State of Maharashtra and o n t o t h which is bounded as follows: D e c e m b e r On or towards East: Flat No 202, On 2024 plus or towards South: Staircase & Lift, On further interest or towards West: Open Space. On or and charges towards North: Open space. thereon	

Place: Pune **Authorised Officer**
Date: 08-04-2025 **IDBI Bank Ltd.**

TATA CAPITAL HOUSING FINANCE LIMITED
 Registered Address: 11 th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
 Branch Address : TATA CAPITAL HOUSING FINANCE LIMITED - ABIL, 1st Floor Avantri Residency, Abhinav Chowk, Tilak Road, Pune - 411030

NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 15 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **24-04-2025** on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis" for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E-Auction at 2.00 PM, on the said **24-04-2025**. The sealed envelope containing Demand Draft of EMD for participating in E-Auction shall be submitted to the Authorised Officer of the TCHFL on or before **23-04-2025** till 5.00 PM at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED, ABIL, 1st Floor Avantri Residency, Abhinav Chowk, Tilak Road, Pune - 411030**

The sale of the Secured Asset/ Immoveable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No.	Loan A/c. No	Name of Borrower(s)/ Co-Borrower(s) / Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession	Outstanding as on
1.	TCHHL02 77000100 084873	MR. KULDEEP GOPAL KAMBLE MRS. NIRMALA GOPAL KAMBLE	Rs. 26,38,345/- (Rupees Twenty Six Lakh Thirty Eight Thousand Three Hundred Forty Five Only) 12-10-2023	Rs. 46,50,000/- (Rupees Forty Six Lakh Fifty Five Thousand Only)	Rs. 4,65,000/- (Rupees Four Lakh Fifty Five Thousand Only)	Symbolic	Rs. 3244196/- (Rupees Thirty Two Lakh Forty Four Thousand One Hundred Ninety Six Only) 28-03-2025

Description of the Immoveable Property : All that piece and parcel of the residential Flat bearing No. 19, on Fourth Floor in the building "Waterlily E Unit C-7" of the "Waterlily E Unit C-7" Co-Operative Housing Society Ltd. Having registration No. PNA/PNA(3) HSG/TC/84/36/2006-07, admeasuring a built up area about 783 Sq. Ft. (72.74 Sq. Mtr.) + Terrace area admeasuring 64 Sq. Fts. 5.94 Sq. Mtr. along with parking area admeasuring 1200 Sq. Fts. (111.14 Sq. Mtr.) situated on the land bearing S. No. 177/2, 187/2, 188/2 bearing CTS No. 4858, 4858/1, 4858/2 of the village Pimpri Waghere, in the area known as Sukhwani Campus Wallabh Nagar, Pimpri, Pune - 18, within the registration Division, Pune Sub-Division Taluka - Haveli, within the Pimpri Chinchwad Municipal Corporation and within the Jurisdiction of Sub-Registrar Haveli No. 11 to 20 Pune.

Note - SA filed by the Borrower against TCHFL (IA 1460/2024 in SA/ /2024) is pending before DRT, Pune. No stay order is passed against TCHFL in the said case

The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation.

Sr.	Loan A/c. No	MR. SAURABH SHIRKE	Rs. 1,18,87,533/- (Rupees One Crore Eighteen Lakhs Eighty Seven Five Hundred and Thirty Three Only) is due and payable by you under Agreement no. TCHHL0639000100071557, and an amount of Rs.11,07,238/- (Rupees Eleven Lakhs Seven Thousand Two Hundred and Thirty Eight Only) is due and payable by you under Agreement no. TCHHF0279000100071583	Rs. 1,41,00,000/- (Rupees One Crore Forty One Lakh Only)	Rs. 14,10,000/- (Rupees Fourteen Lakh Ten Thousand Only)	Symbolic	Rs. 1340274/- (Rupees Thirteen Lakh Forty Seven Thousand Two Hundred Seventy Four Only) is due and payable by you under Agreement no. TCHHF0279000100071583 and an amount of Rs. 1,29,94,771/- (Rupees One Crore Twenty Nine Lakhs Ninety Four Thousand Seven Hundred and Seventy One Only) 13-12-2023
2.	TCHHL06 39000100 071557 & TCHHF02 79000100 071583	MR. SADASHIV ASARAM SHIRKE MRS. SUNITA SADASHIV SHIRKE	Rs. 1,18,87,533/- (Rupees One Crore Eighteen Lakhs Eighty Seven Five Hundred and Thirty Three Only) is due and payable by you under Agreement no. TCHHL0639000100071557, and an amount of Rs.11,07,238/- (Rupees Eleven Lakhs Seven Thousand Two Hundred and Thirty Eight Only) is due and payable by you under Agreement no. TCHHF0279000100071583	Rs. 1,41,00,000/- (Rupees One Crore Forty One Lakh Only)	Rs. 14,10,000/- (Rupees Fourteen Lakh Ten Thousand Only)	Symbolic	Rs. 1340274/- (Rupees Thirteen Lakh Forty Seven Thousand Two Hundred Seventy Four Only) is due and payable by you under Agreement no. TCHHF0279000100071583 and an amount of Rs. 1,29,94,771/- (Rupees One Crore Twenty Nine Lakhs Ninety Four Thousand Seven Hundred and Seventy One Only) 13-12-2023

Description of the Immoveable Property : All that piece and parcel of residential premises bearing Flat No. 1402 admeasuring carpet area about 79.87 Square Meters and Enclosed Balconies collectively admeasuring 16.62 Square Meters together with making a total area of 96.49 Square Meter situated on 14TH Floor in Building No. "C" in Phase No. I in the Project to be known as "Empire Square" and along with an exclusive right to use (i) adjacent Open Terrace collectively admeasuring 20.32 Sq. Mtrs. (ii) Covered Car Parking Area No. 117 admeasuring 12.00 Sq. Mtrs. at Upper Floor. Constructed on the land bearing No. 222A, 222B, 223, 224A/1, 224A/2, 224B, also bearing C.T.S. No. 4746, 4751, 4752 situated at Village Chinchwad, Taluka Haveli, District Pune.

Disclosure : SA filed by the CO-Borrower against TCHFL (SA/247/2025) is pending before DRT, Pune. No stay order is passed against TCHFL in the said case.

The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation.

At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immoveable Property sold. The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions :

NOTE : The E-auction of the properties will take place through portal https://BidDeal.in on 24-04-2025 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.

Terms and Condition : 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immoveable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immoveable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs. 10,000/- (Rupees Ten Thousand Only). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RGTS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immoveable Property can be done on 15-04-2025 between 11 AM to 5.00 PM, with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable, as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities areas of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, ValueTrust Capital Services Private Limited, 585 Hasting Colony, VIP Nagar, Anandapur, Kolkata 700 100 through its coordinators, Auction.Manager@BidDeal.in or Manish Bansal, Email id Manish.Bansal@atacapital.com/Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number- 9999078669

13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website www.https://surl.li/tegeen for the above details. 15. Kindly also visit the link: https://www.tatacapital.com/property-disposal.html

Please Note : TCHFL has not engaged any broker/agent apart from the mentioned auction partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

PLACE : PUNE | DATE : 08-04-2025 **Sd/- Authorised Officer, Tata Capital Housing Finance Ltd.**

AAVAS FINANCIERS LIMITED
 (CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of **AAVAS FINANCIERS LIMITED** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective Demand Notice within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below. The borrower and Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **AAVAS FINANCIERS LIMITED** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
SACHIN GANAPAT DEVKAR, MANISHA SACHIN DEVKAR [A/C No.] LNB4H01819-200116523 GUARANTOR : GANESH PRAKASH GAIKWAD [A/C No.] LNB4H00618-190079355	8 OCT 24 Rs. 141777/- Rs. 426809/- 4 OCT 24	MILKAT NO- 217 VILL.-BAVKALWADI TAL.- KHANDALA, DIST.-SATARA MAHARASHTRA - 415521 / ADMEASURING 72.56 SQ.MTRS	PHYSICAL POSSESSION TAKEN ON 4 APR 25

Place: Jaipur **Date:** 08-04-2025 **Authorised Officer Aavas Financiers Limited**

Motilal Oswal Home Finance Limited
 Corporate Office: Motilal Oswal Tower, Rahmulla Sayan Road, Opposite ST Depot, Prabhadevi, Mumbai-400025.
 Email : inquiry@motilaloaswal.com.
 CIN Number : U69232MH2013PLC248741

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to **Motilal Oswal Home Finance Limited** (Earlier Known as **Aspire Home Finance Corporation Limited**) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website motilaloaswal.com as per the details given below.

Date and time of E-Auction:- Date: 30-04-2025 **11:30 AM to 02:00 PM** [with unlimited extensions of 5 minute each]

Sr.	Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immoveable property	Reserve Price, EMD & Last Date of Submission of EMD
1.	LAN: LXPUN00117-180055128 / LXPUN00115-16000482 Branch: PUNE2 Borrower: BALRAJ BABU ORGANTI Co-Borrower: SARINA BALRAJ ORGANTI	29-08-2024 For Rs: 1813390/- (Rupees Rupees Eighteen Lac Thirteen Thousand Three Hundred Ninety Only)	Flat No.301 3rd Floor Sara Homes S.No.59 Hissa No.319 Village-Kondhwa Kh Tal-Haveli Dist.Pune 0 KONDHWA KH 411048 Haveli - PUNCH Pune Maharashtra	Reserve Price: Rs.1050000/- (Rupees Ten Lakh Fifty Thousand only) EMD: Rs. 105000/- (Rupees One Lakh Five Thousand Only) Last date of EMD Deposit: 29-04-2025

Terms and Conditions of E-Auction : 1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may refer to the Web Portal: <https://www.auctionbazaar.com/> or our e-Auction Service Provider, **Mrs. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Amit Suresh Nagawade 937205415 & Deepak Keswad 7208816905**, details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 66966, E-mail id: contact@auctionbazaar.com

Place: PUNE **Sd/- Authorised Officer**
Date: 08-04-2025 **(Motilal Oswal Home Finance Limited) (Earlier Known as Aspire Home Finance Corporation Limited)**

HDFC Bank
 Add : HDFC Bank House, First Floor, MIT Marathon, Bund Garden Road, Pune 411001

DEMAND NOTICE

(Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002)

The following borrower and co-borrowers availed the below mentioned secured loan from HDFC Bank Ltd. The loan is below mentioned borrower and co-borrower have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreement and had become irregular, their loan was classified as NPA as per the RBI guidelines. Amount due by them to HDFC Bank Ltd. mentioned as per respective notice issued more particularly described in the following table and further interest on the said amount shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Loan A/c No. & Type of Loan	Name of Borrowers & co-borrowers	O/s. As per 13(2) Notice	Notice Date	Details of secured asset
66259093	Borrower - Viraj Rajendra Borate Add:- B507, Sonigala Angan, Sector No 29, Escon Mandir Road, Pune -411001 Shop Bearing No. 02, On Lower Ground Floor, Amar Samrudhi Building, 6,7,11 And 12 Our Of S. No. 221 Hissa No. 1/1, Situated At Hadapsar, Taluka Haveli, Dist. Pune. Co-borrower - Vanita Rajendra Borate Add :- At -B507, Sonigala Angan, Sector No 29, Escon Mandir Road, Pune -411001. Rajendra Bajrang Borate Add :- B507, Sonigala Angan, Sector No 29, Escon Mandir Road, Pune -411001	Rs. 17,64,610/- (Rupees Seventeen Lacks Sixty-four Thousand Six Hundred And Ten Only) outstanding as on 22/01/2025	26/03/2025	All That Piece And Parcel Of Shop Bearing No. 02 admeasuring 233 Sq. Fts. i.e. 21.64 Sq. Mtrs., Situated On Lower Ground Floor, In Building Known As Amar Samrudhi, Which is Constructed On Plot No. 6,7,11 And 12 Our Of S. No. 221 Hissa No. 1/1, Situated At Hadapsar, Taluka Haveli, Dist. Pune. (property owner Name Vanita Rajendra Borate)

You are hereby called upon to pay the amounts due to HDFC Bank Ltd. as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings under section 13(4)14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to the HDFC Bank Ltd. Further you are prohibited U/s 13(3) of the said Act from transferring the secured asset either by way of sale/ lease or otherwise.

Place: Pune **Sd/- Authorised Officer**
Date: 08/04/2025 **HDFC Bank Ltd.**

Chola
 Corporate office address:- Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of **M/s. Chola Mandalam Investment And Finance Company Limited**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s. Chola Mandalam Investment And Finance Company Limited** for an amount as mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	Loan Account Nos. HLO3NUP0000003132 Mr/Mrs. JAYASHRI DAYANAND BHUSE Mr/Mrs. DAYANAND PUNDLIK BHUSE Both are R/o, at Morya Park Kadarnavk Vast,lonikabhor,opp Telephone Exchange, Haveli, 412201. Also At Sal Omkar Developers, Morya Park Na, 1 Bhk, 304, 3rd Floor, Kadarnavk, NR Solapur Highway, Haveli, 412201	15-03-2024	Rs.2180679/- (Rupees Twenty One Lakhs Eight Thousand Six Hundred Seventy Nine Only) as on 14-03-2024and interest thereon.	All that piece and parcel of the property bearing Flat No.304 Builtup area admeasuring about 615 Sq.Ft. i.e. 57.16 Sq.Mtrs., on the third floor in the building known as "MORYA PARK", constructed on land bearing Gat No.295 area admeasuring about 00H-05R i.e. 500 Sq.Mtrs. out of land total land area admeasuring about 00H-35R, Situated at Kadarnavk Wasti, Tal-Haveli, District-Pune. Boundaries as per the Sale Deed.	Possession Notice:-29/03/2025

Date: 29/03/2025 **For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED,**
Place: Haveli **AUTHORISED OFFICER**

TATA CAPITAL HOUSING FINANCE LTD.
 Branch Address: Office No. 15 & 30, 1st Floor, Avantri Premium, ABIL House, Tilak Road, Shukrawar Peth, Pune -411030.
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai -400013.
 CIN No. U67190MH2008PLC187552.

Loan Account No: 10323292

"Notice is hereby given to the public in general and in particular to Mr. Hemraj Vasudeo Joshi (Borrower) Mrs. Mohini Hemraj Joshi (the Co-borrower (s) and Guarantor/ or their legal heirs/representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act, has taken the Physical Possession of the Immovable Property more particularly described in Schedule below, mortgaged with TCHFL. Despite giving several notices the Borrower and Co-borrower have failed/ neglected to remove inventory lying in the premises. Hence, vide this notice the borrower and co- borrower are given last chance to remove the inventory lying in the Immovable property within 07 days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same.

All That Piece And Parcel Of Immoveable Property Bearing Flat No. 108, on the 1st Floor of Building No. 6, carpet area admeasuring 21.93 Sq. Mtrs., (236.05 Sq. Feet), And Enclosed Balcony Admeasuring 4.08 Sq. Mtrs (43.91 Sq. Feet), in the scheme known as "Atulya", Located On Plot Admeasuring 1827.45 Along With FSI Consume As Per Mentioned In Rera Situated On The Said Property Admeasuring 2 Hectar 97 Ares I.E. 29700 Sq.

स्वा. सावरकर अवमान

प्रकरणाची आता ‘समन्स ट्रायल’

विशेष न्यायालयाचे आदेश

लोकसत्ता प्रतिनिधी

पुणे : स्वातंत्र्यवीर सावरकर यांच्याविषयी अवमानकारक वक्तव्य केल्याप्रकरणी काँग्रेसचे नेते, विरोधी पक्षनेते राहुल गांधी यांच्याविरुद्ध दाखल केलेल्या खटल्याची सुनावणी ‘समन्स ट्रायल’ म्हणून घेण्याचा अर्ज विशेष न्यायाधीश अमोल शिंदे यांनी सोमवारी मंजूर केला.

स्वातंत्र्यवीर सावरकर यांच्याविषयी लंडनमध्ये अवमानकारक वक्तव्य केल्याप्रकरणी राहुल गांधी यांच्याविरुद्ध सावरकर यांचे नातू सात्यकी यांनी न्यायालयात दावा दाखल केला होता. गांधी यांचे वकील अॅड. मिलिंद पवार यांनी ‘हा खटला ऐतिहासिक प्रसंग आणि घटनांवर अवलंबून आहे. या खटल्यात बचाव पक्षाला उलटतपासणी घ्यावी लागणार आहे. नैसर्गिक न्यायतत्त्वाला धरून, तसेच कायद्यातीत तरतुदींनुसार बचाव पक्षाला खटल्याची सुनावणी, उलटतपासणी विस्तृत स्वरूपात घ्यावी लागणार आहे.

सात दिवसांत १० हजार

डझन आंब्यांची विक्री

पणन मंडळाच्या आंबा महोत्सवात

९० लाखांची उलाढाल

लोकसत्ता प्रतिनिधी

पुणे : महाराष्ट्र राज्य कृषी पणन मंडळाच्या वतीने आयोजित आंबा महोत्सवाच्या पहिल्या सात दिवसांत १० हजार डझन आंब्यांची विक्री झाली असून, ९० लाखांची उलाढाल झाली आहे. पणन मंडळाकडून प्रसिद्धपत्रकाद्वारे ही माहिती देण्यात आली आहे. आंबा विक्री व्यवस्थेमधील मध्यस्थ वगळून शेतकऱ्यांना योग्य बाजारभाव आणि ग्राहकांना रास्त दरात चांगल्या गुणवत्तेचा आंबा मिळवाय, या उद्देशाने राज्याच्या पणन मंडळाकडून शहरात चार ठिकाणी आंबा महोत्सवाचे आयोजन करण्यात आले आहे. मार्केट यार्ड, कोथरूड येथील गांधी भवन, ममराष्ट्रा आणि खराडी या चार ठिकाणी महोत्सवाला १ एप्रिलपासून सुरुवात झाली असून, तो ३१ मे पर्यंत असणार आहे. महोत्सवाच्या पहिल्या सात दिवसांतच १० हजार डझन आंब्यांची प्रति डझन ७०० ते १५०० रुपये दरात विक्री झाली. महोत्सवात रत्नागिरी, सिंधुदुर्ग, रायगड, पालघर आणि ठाणे या कोकणातील पाच जिल्ह्यांतील भौगोलिक मानांकन मिळालेले हापूस आंबा तसेच राज्यातील केशर, पायरी आणि अन्न वाणांचा आंबा उपलब्ध होणार आहे. जीआय आणि यूआयडी टॅग असलेला आंब्यांची ग्राहकांना विक्री केली जात आहे. महोत्सवात १५० उत्पादकांना १२० स्टॉल्स उपलब्ध करून दिले असून, हापूस, केशर, पायरी आणि बिटकी (लहान) आंब्याचा त्यामध्य समवेाश आहे. १.७५ ते ३०० ग्रॅम वजनाच्या आंब्यांची विक्री केली जात आहे.

भाऊसाहेब रंगारी

ट्रस्टटर्फे रामनवमी



लोकसत्ता प्रतिनिधी

पुणे : विविध धार्मिक उपक्रमांनी श्रीमंत भाऊसाहेब रंगारी गणपती ट्रस्टच्या वतीने रामनवमी उसाहात साजरी करण्यात आली. गणपती मंदिरात गणरायाची आरती करण्यात आली.

ट्रस्टच्या गणपती मंदिरात भगवान प्रभू श्रीरामाचे आकर्षक शिल्प उभारण्यात आले होते. मंदिरात फुलांची आकर्षक सजावट करण्यात आली होती. ‘हेल सर्विसेस’चे सहायक संचालक प्रशांत वाडीकर आणि ‘फॅमिली वेल्फेअर’च्या सहायक संचालक डॉ. सुनीता वाडीकर यांच्या हस्ते सकाळी गणरायाची आरती करण्यात आली. परंपरेनुसार श्रीमंत भाऊसाहेब रंगारी गणपती ट्रस्टकडून तुळशीबाग राम मंदिर, जोशी राम मंदिर आणि सोमवार पेठ येथील काळ्याम मंदिर येथे प्रभू श्रीरामचंद्रांच्या चारणी मानाचे ताट अर्पण करण्याचा कार्यक्रम दुपारी झाला. भाविकांनी दर्शनासाठी गर्दी केली होती. ट्रस्टचे विश्वस्त आणि पदाधिकाारी या वेळी उपस्थित होते.

पाय लागल्याने तरुणास मारहाण

पिंपरी : रस्त्याने जात असताना पाय लागल्याने तिघांनी तरुणाला मारहाण केल्याची घटना स्पाईन रोड, चिखली येथे घडली. संतोष सुरेश खोब्रागडे (वय २६, रा. चिखली) यांनी याप्रकरणी चिखली पोलीस ठाण्यात फिर्याद दिली आहे. त्यानुसार तिघांविरोधात मुद्दा दाखल करण्यात आला आहे.

पुणे दिनांक

पुणे दिनांक

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 ADITYA BIRLA CAPITAL
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सावरकर
गतले आहे.
वणी २५
हे.

नार
की
घात

नमुना ड्रेड			
(महाराष्ट्र सहकारी संस्था नियम १९६१ मधील नियम १०७ (११))			
मिळकत तीचा प्रतिक तत्पक ताबा			
नमुना ड्रेड (महाराष्ट्र सहकारी संस्था नियम १९६१ मधील नियम १०७ (११))			
ज्या अर्थी, खाली सही करणार वसुली अधिकारी-पुणे, द्वारा- शिवाजीराव भोसले सहकारी बँक लि. पुणे (अवसायनात) यांनी महाराष्ट्र सहकारी संस्था अधिनियम १९६१ चे नियम १०७ अन्वये खालील जाब देणार यांना नोटीसद्वारे कळवित आहे की, मागणी नोटीस १०७(३) व जती नोटीस १०७ अन्वये जाब देणार यांना नोटीसद्वारे कळवित आहे की, धकबाकीदार श्री. चोरमले हिरामण आप्पा-मु.पो. यवत, खुपटे वस्ती, ता. दौंड, जि.पुणे-४१२२१४ यांना दिनांक १९/०९/२०२२ रोजी मागणी नोटीस बजावून वकीत रक्कम रु. १,९४,७५४/- (अक्षरी रुपये एक लाख चौऱ्याणव हजार सातशे चोपन फक्त) अधिक पुढील व्याज, सरचाज व इतर तदनुषंगिक खर्च भरण्याबाबत कळविलेले आहे.			
ज्या अर्थी, धकबाकीदार श्री. चोरमले हिरामण आप्पा व इतर २ यांनी उपरोक्त रक्कम भरण्यास कसूर केल्यामुळे धकबाकीदार श्री. चोरमले हिरामण आप्पा व इतर २ यांना नोटीस देवून सर्व नागरिकांना कळविण्यात येत आहे की, धकबाकीदार श्री. चोरमले हिरामण आप्पा व इतर २ यांनी खाली नुिष केलेल्या मिळकततीचा ताबा देण्यास कसूर केल्यामुळे खाली सही करणार वसुली अधिकारी-पुणे यांनी महाराष्ट्र सहकारी संस्था अधिनियम १९६१ मधील नियम १०७ (११) (ड-१) अन्वये खाली निर्देश केलेल्या मिळकतीचा ताबा आदेश दि. ०८/०४/२०२३ रोजी निमित्त केला आहे.			
ज्या अर्थी, धकबाकीदार श्री. चोरमले हिरामण आप्पा व इतर २ आणि सर्व नागरिकांना याद्वारे सावध करण्यात येत आहे की, खालील जप्त केलेल्या मिळकती संबंधी कोणताही व्यवहार करू नये, तसे केल्यास तो व्यवहार शिवाजीराव भोसले सहकारी बँक लि. पुणे (अवसायनात) यांना श्री. चोरमले हिरामण आप्पा व इतर २ यांच्याकडून येणेबाकी असलेली दिनांक ३१/०३/२०२५ अखेरीस येणेबाकी रक्कम रु. ३,०९,४६५/- (अक्षरी षण्ठ तीन लाख नऊ हजार चारशे पचास फक्त) अधिक पुढील व्याज, सरचाज व इतर तदनुषंगिक खर्च इ. रक्मेस अधिन रहावे लागेल.			
मिळकत धारकाचे नाव	मिळकततीचा तपशील	रक्कम रुपये	प्रतिकात्मक ताबा दिनांक
श्री. चोरमले हिरामण आप्पा	मोजे खपटेवस्ती,यवत,ता.दौंड, जि.पुणे येथील, गट नं-५९८ यासी एकुण क्षेत्र ०० हे.४२ आर (पोळखाराबासह) पैकी समाईक क्षेत्र ०० हे. २१ आर(पोळखाराबासह) पैकी श्री.चोरमले हिरामण आप्पा यांचा अविभक्त हिस्सा.	दि. ३१/०३/२०२५ अखेर रु.३,०९,४६५/- व पुढील व्याज	१५/०४/२०२३
वसुली अधिकारी, पुणे			
(न. स.सं. अधिनियम १९६१ चे नियम १०७, स.सं. अधिनियम १९६६ चे नियम ११६, व स.सं. अधिनियम १९८४ चे नियम ११६)			
टिकाण - पुणे, दिनांक-०९.०४.२०२५			
द्वारा-शिवाजीराव भोसले सहकारी बँक लि.			

वसुली अधिकारी, पुणे

(म. स.सं. अधिनियम १९६० चे कलम १५६

व म.स.सं.अधिनियम १९६१ चे नियम १०७ अन्वये)

द्वारा-शिवाजीराव भोसले सहकारी बँक लि.पुणे (अवसायनात)

फॉर्म जी	
एस्टीम प्रेस पाटर्स प्रायव्हेट लिमिटेड करिता स्वारय्य व्यक्त करण्यासाठी आमरण.	
पीसीएनएड्रीटोण, भोसरी, पुणे जिल्हा, महाराष्ट्र येथे ऑटोमॉटिव्ह सहायक क्षेत्रात कार्यरत असलेले. (नादारी व दिवाळखोरीच्या विनियम 36९ (1) अंतर्गत (कॉर्पोरेट व्यक्तींकरिता नादारी ठराव प्रक्रिया) विनियम, 2016)	
संबंधित तपशील	
1 कॉर्पोरेट कर्जदत्तचे नाव सोबत फॉर्म / सीआयएन / एलएलपी क्र.	एस्टीम प्रेस पाटर्स प्रायव्हेट लिमिटेड
2 नोंदीकृत कार्यालयाचा पत्ता	CIN: U29309PN2005PTC0200213
3 वेबसाइटची वूआरएल	पोस्ट क्र. 286, सेक्टर क्र. 10, पीसीएनटीडीए, भोसरी, पुणे, महाराष्ट्र, भारत, 411026
4 ठिकाणाचा तपशील जेथे बहुसंख्य मालमत्ता स्थित आहेत असे निश्चित केले आहे	पोस्ट क्र. 286, सेक्टर क्र. 10, पीसीएनटीडीए, भोसरी, पुणे, महाराष्ट्र, भारत, 411026
5 स्थापित मुख्य उत्पादन / सेवा यांची धमता	कंपनी कार्यरत नाही.
6 मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादने / सेवांचे प्रमाण आणि मूल्य	कंपनी कार्यरत नाही.
7 कर्मचाऱ्या / कामगारांची संख्या	निरंक : (सीडी ने मार्च 2023 मध्ये त्यांचे निव्वारण बंद केले आहे)
8 पुढील तपशील याचा समावेश, शेवटचे उपलब्ध असलेले दोन वर्षांची आर्थिक विवरणपत्रे (शिष्टसुलभ), कॉर्जदत्तच्या याद्या, या वूआरएल वर उपलब्ध आहे.	estern.ibt@gmail.com यावर ठराव व्यवसायिक यानां विवर्तीत पाठवून अर्ज मागवता येईल.
9 सल्लेचा कलम 25 (2) (ए) अंतर्गत ठराव अर्जदत्तसाठी पातळा या व्यवसायिक यानां विवर्तीत पाठवून अर्ज मागवता येईल.	estern.ibt@gmail.com यावर ठराव व्यवसायिक यानां विवर्तीत पाठवून अर्ज मागवता येईल.
10 व्याजाची अधिकारिणी प्राप्त करण्याची ऑरिम तारीख	23/04/2025
11 संपांय्य ठराव अर्जदत्तयांची तालतुत्ती यादी जागे करण्याची तारीख	03/05/2025
12 तालतुत्ती यादी साठी हरकती सादर करण्याची शेवटची तारीख	08/05/2025
13 संपांय्य ठराव अर्जदत्त यांची यादी जारी करण्याची तारीख	18/05/2025
14 मेमॉरेंडम, मूल्यापान मॉड्यूस आणि ठराव योजनेसम्वरी संपांय्य ठराव अर्जदत्ताना विवर्तीती ही माहिती जारी करण्याची तारीख	23/05/2025
15 ठराव योजना सादर करण्याची शेवटची तारीख	22/06/2025
16 ईओआर सादर करण्यासाठी ईमेल आयडीवर प्रक्रिया करू	estern.ibt@gmail.com

एफसीए विनोद डी. डोमरे

एस्टीम प्रेस पाटर्स प्रायव्हेट लिमिटेड प्रोप्रेस चे ठराव व्यवसायिक

ईमेल आयडी: estern.ibt@gmail.com नोदीणीकृत ईमेल: cavinoddongare@gmail.com

नोदीणीकृत पत्ता : ऑफिस क्र. 8, पहिला मजला, सुखगोपी कॉम्प्ल्यू, घरीदा हॉटेलच्या वर, मोवाडी कॉर्ट रोड, पिंपरी, पुणे - 411018.

नोदीणी क्रमांक : IBB/I/PA-001/IP-P-02872/2023-2024/14391

एफएफ क्रमांक: AAU/14391/01/3006025/107001

(वैकता : 30-06-2025 पर्यंत)

दिनांक आणि ठिकाण : पुणे 07/04/2025

 नमुना ड्रेड	
 मिळकत तीचा प्रतिक तत्पक ताबा	
नमुना ड्रेड (महाराष्ट्र सहकारी संस्था नियम १९६१ मधील नियम १0७ (११)(ड). १ पहा)	

ज्या अर्थी, खाली सही करणार वसुली अधिकारी-पुणे, द्वारा- शिवाजीराव भोसले सहकारी बँक लि. पुणे (अवसायनात) यांनी महाराष्ट्र सहकारी संस्था अधिनियम १९६१ चे नियम १0७ अन्वये खालील जाब देणार यांना नोटीसद्वारे कळवित आहे की, मागणी नोटीस १0७(३) व जती नोटीस १०७ अन्वये जाब देणार यांना नोटीसद्वारे कळवित आहे की, धकबाकीदार मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा व २) श्री. खान हैदर अन्वर चक्रधर कॉम्प्लेक्स, एम. जी. रोड, उरुळी काँच, ता. हवेली, जि. पुणे-४१२२०२ यांना दिनांक १७/१०/२0२४ रोजी मागणी नोटीस बजावून वकीत रक्कम रु. २,४२,0३१/- (अक्षरी रुपये दोन लाख बावीस हजार एकवीस फक्त) अधिक पुढील व्याज, सरचाज व इतर तदनुषंगिक खर्च भरण्याबाबत कळविलेले आहे.

ज्या अर्थी, धकबाकीदार मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा २) श्री. खान हैदर अन्वर चक्रधर व इतर ५ यांनी उपरोक्त रक्कम भरण्यास कसूर केल्यामुळे धकबाकीदार मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा २) श्री. खान हैदर अन्वर चक्रधर व इतर ५ यांना नोटीस देवून सर्व नागरिकांना कळविण्यात येत आहे की,धकबाकीदार मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा २) श्री. खान हैदर अन्वर चक्रधर व इतर ५ यांनी खाली निर्देश केलेल्या मिळकतीचा ताबा देण्यास कसूर केल्यामुळे खाली सही अधिकारी-पुणे यांनी महाराष्ट्र सहकारी संस्था अधिनियम १९६१ मधील नियम १0७ (११) (ड-१) अन्वये खाली निर्देश केलेल्या मिळकततीचा ताबा आदेश दि. २२/०4/२0२४ रोजी निमित्त केला आहे.

ज्या अर्थी, धकबाकीदार मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा २) श्री. खान हैदर अन्वर चक्रधर व इतर ५ आणि सर्व नागरिकांना याद्वारे सावध करण्यात येत आहे की, खालील जप्त के लेले्या मिळक ती संबंधी कोणताही व्यवहार करू नये, तसे के ल्यास तो व्यवहार शिवाजीराव भोसले सहकारी बँक लि. पुणे (अवसायनात) यांना मे. चौईस फर्निचर-१) श्री. बडेकर भाऊ केरबा २) श्री. खान हैदर अन्वर चक्रधर व इतर ५ यांच्याकडून येणेबाकी असलेली दिनांक ३१/०3/२0२५ अखेरीस येणेबाकी रक्कम रु. ४७,१८,६३१/- (अक्षरी रुपये सत्तेचावीस लाख अठरा हजार साहाशे एकोणचाळीस फक्त) अधिक पुढील व्याज, सरचाज व इतर तदनुषंगिक खर्च इ. रक्मेस अधिन रहावे लागेल.

मिळकत धारकाचे नाव	मिळकततीचा तपशील	रकम रुपये	प्रतिकात्मक ताबा दिनांक
श्री. खान हैदर अन्वर	मोजे कोडखा बुर्दा,ता.हवेली, जि.पुणे येथील, मूयपान क्र. व उपलब्ध मात क्र.५६/०४/१/७ अ यासी एकुण क्षेत्र ०० हे.०१ आर वर्मन व त्यावर्तीत बांधकाम.	दि. ३१/०3/२0२५ अखेर रु.४७,१८,६३१/- व पुढील व्याज	३१/०4/२0२४

वसुली अधिकारी, पुणे

(म. स.सं. अधिनियम १९६० चे कलम १५६

व म.स.सं.अधिनियम १९६१ चे नियम १०७ अन्वये)

द्वारा-शिवाजीराव भोसले सहकारी बँक लि.पुणे (अवसायनात)

 पीएम श्री केन्द्रीय विद्यालय भा. नौ. पो. शिवाजी तोनावला	
 	
e-mail:kvlonavla@gmail.com Tel. 022214-284359 website : www.lonavala.kvs.ac.in	
प्रवेश सूचना-(२०२५-२०२६)	
आपको सूचित किया जाता है किविद्यालय में OBC (NCL) तथा दिव्यांग वर्ग के तहत कक्षा-१ के लिए कुछ सीटें रिक्त हैं। प्रवेश के लिए विद्यालय में नामांकन की तारीख 08/04/25 से 11/04/25 तक है। अधिक जानकारी के लिए कृपया वेबसाइट www.lonavala.kvs.ac.in देखें।	
प्राचर्य	

 नमुना क	
 नमूना क	
[नियम 33(2) पहा]	
नॉंद. पोचंदेवर, दरती, अन्मथा प्रकाशनाद्वारे.	

कर्ज वसुली व दिवाळखोरे अधिनियम, 199३ सह वाचनात येणाऱ्या प्राचीन कर अधिनियम, 196१ च्या दुरुस्ता अनुसूचीमधील नियम 53 अंतर्गत विक्रीची घोषणा निश्चित करण्यासाठी सूचना RC/99/2018

 स्टेट बँक ऑफ इंडिया	
 विरुद्ध	
 मे. टॉस ऑटो डीलस् प्रा.लि. व इतर	
प्रति,	
[सीडी 1] मे. टॉस ऑटो डीलस् प्रा.लि., कार्यालय इ 685/2बी, शारदा आकॅड, पुणे सातग रोड, पुणे इ 411037.	
[सीडी 2] श्री राजीव मालवीय : 425/59, टी.एम.सी. कॉलनी, गुलटेकडी, पुणे 411037.	
[सीडी ३] श्रीमती समता मालवीय : 425/59, टी.एम.सी. कॉलनी, गुलटेकडी, पुणे 411037.	
ज्याअर्थी,OA/16/2016 मध्ये दि. 30/08/2018 रोजी वसुली प्रमाणणर जाते करण्याचा कर्ज वसुली न्यायाधिकाऱ्या, पुणे च्या पीठमरीन अधिकार्यांनी आण्णायस अर्जदार बँकेस आपल्याकडून (सीडी-2 व 3 कडून एकजिवीकरण स्वतंत्रपणे) घेणे असलेला रु. 22,07,83,899.00 (रुपये चाळीस कोटी सात लाख त्र्याशेी हजार आठशे नवव्याण्णव फक्त) अधिक रु. 2,88,89,349/- (रुपये दोन कोटी अठ्ठव्याशेी लाख एकाण्णवज्द हजार तीनशे एकोणपन्नास फक्त) एवढे व्याज व खर्च अर्पा एकुण रु. 24,96,73,248.00 (रुपये चौबीस कोटी शहाण्णव लाख त्र्याह्तर हजार दोनशे अठ्ठव्यासह फक्त) चा भरणा करण्याचा आदेश दिला होता आणि ज्याअर्थी, सदरचा भरणा करण्यात न आल्याने निम्नऱ्यावडीरुकीनी खाली नमुद असलेल्या मालमत्तेची विक्री करण्याचा आदेश दिला आहे.	
सीएच बँकेस सीडी यांचेकडून मुदत अर्ज दाखल करण्याच्या दिनांकापासून म्हणजे 21 ऑक्टोबर, 2015 पासून ते संपूर्ण भरणा / वसुलीच्या दिनांकापर्यंतच्या मासिक हप्त्यांसह सीडी यांचेकडून एकुण खम रु. 6,31,92,468/- (रुपये सहा कोटी एकतीस लाख व्याण्णव हजार चारशे अडसठ फक्त) (कॅश क्रेडीट) अधिक यापैकी 12.5०% दप्ने पुढील व्याज व मासिक हप्ते आणि सीडी यांचेकडून एकुण खम रु. 9,87,46,727.00 (रुपये नऊ कोटी सव्याशेी लाख शेव्चावीस हजार सातशे सत्तावीस फक्त) [ई-डोकुएन्स, (फोर्ड इंडिया लि. इ पुणे विभाण्ण) अधिक यापैकी 9.70% दप्ने पुढील व्याज व मासिक हप्ते आणि सीडी यांचेकडून एकुण खम रु. 5,88,44,704.00 (रुपये सत्ता कोटी अठ्ठव्याशेी लाख सैर्चावीस हजार सातशे चार फक्त) अधिक यापैकी 9.70% दप्ने पुढील व्याज व मासिक हप्ते एवढ्या रकमेची वसुली करण्याचा अधिकार आहे.	
2. आण्णायस याद्वारे सूचित करण्यात येते की विक्रीची घोषणा करणाऱ्या खाली न्यायाधी अटी निश्चित करण्यासाठी 06-05-2025 रोजी स. 10.30 वा. ही वेळ ठरविण्यात आलेली आहे. आण्णायस विवर्ती करण्यात येते की आण्ण सार माहमत्ता किंवा त्यांच्या काही भागावर काही बोजे, भार, दावे किंवा दाखिल असल्यास ते निम्नऱ्यावडीरुकींच्या निदर्शनास आणून द्यावे.	
मालमत्तेचे वर्णन	
मालमत्तेचे तपशील	मालमत्तेचे वर्णन
अचल मालमत्ता	तारा अचल मालमत्तेचे तपशील
	गट क्र. 292/1/1 व 294/1, डेवगाम, तालुका कवीर, कोसलपुर, क्षेत्रफळ सुमारे 0४ हे.0.63 आर, सोरभत वैवेलि बांधकाम.

माध्य सहोद्गीत व सदर न्यायाधिकरणाच्या शिक्कापत्तीरी या दिनांकास देण्यात आले : 28-03-2025

स्वा/-

रविकांत विनायक यादव

वसुली अधिकारी,

कर्ज वसुली अध्याधिकरण, पुणे

शिक्का

महाराष्ट्र, ८ एप्रिल २०२५ ॥ १३

टाटा कॅपिटल हजूसिंग फायनान्स लि.

शाखेचा पत्ता : कार्यालय क्र. 15 आणि 30, 1 ला मजला, अवंती प्रीमियम, एबीआयएल हाऊस, टिळक रोड, शुक्रनगर पेठ, पुणे - 411030.

नवी कार्यालय : 11 वा मजला, टॉवर ए, पेनिस्युला बिजनेस पार्क, गणपतवाड कदम मार्ग, लोअर पळळ, मुंबई - 400013. CIN No. U67190MH2008PLC187552.

कर्ज खाते क्र. : TCHHF0639000100085147

"बादारे सर्वसाधारणपणे जनतेस आणि विशेषतः श्री. अशोक वोस्कर (कर्जदार) सी. अंतिता अशोक वोस्कर (सह-कर्जदार) आणि जमीनदार / किंवा त्यांचे कायदेशीर वास्त / प्रतिनिधी) यांना सूचना देण्यात येत आहे कि, टाटा कॅपिटल हजूसिंग फायनान्स लि. (टीसीएचएफएल) चे प्राधिकृत अधिकारी यांनी सफेकी कायद्यांतर्गत योग्य प्रक्रियेचे पालन करून, येथे खालील अनुसूची मध्ये अधिक तपशीलांवार वर्णन केलेल्या, टीसीएचएफएल यांच्याकडे तारण असलेल्या स्थावर मालमत्तेचा प्रत्यक्ष ताबा घेतला आहे. अनेकदा सूचना देऊनही कर्जदार आणि सह-कर्जदार यांनी आवारात पडलेल्या घशुती वस्तू कळविण्यात आल्या नाहीत / दुर्लक्षित केले आहे. म्हणून, या सूचने द्वारे कर्जदार आणि सह - कर्जदार यांना स्थावर मालमत्तेत पडून असलेल्या घशुती वस्तू ही सूचना प्रकाशित झाल्यापासून 07 दिवसांच्या आत काढून घ्यावयाची शेतवडीची वस्तू देण्यात येत आहे, सध्या कसपट्यात ते अजवश्या झाल्यास प्राधिकृत अधिकारी गुणवत्तेसाठी ताबा घशुती वस्तूची विल्हेवाट लावतील. या कारिता प्राधिकृत अधिकारी आणि टीसीएचएफएल जुनवदर हातावर नातील.

पुढील मालमत्तेत पडू खंड आणि कळवेंद, संबोधित दुरकार / कार्यालय / युनिट क्र. 21 आणि 22, मोनजम बांधकाम 588 खे. फूट म्हाजुज 54.62 खे. मोटा कापेंद, 'क. के. मोहन' म्हणून ओळखल्या जाणार्या व्यावसायिक संकुलात विंग 'सी' इमारतीच्या 5 व्या मजल्यावर स्थित आहे, सोबत जमीन आणि सामाजिक क्षेत्रे, सार्वजनिक सुविधा आणि सामाजिक दुवाकी / कार प्राधिकृत मधील प्रमाणित बावट यांमध, येथे वर्णन वरील अनुसूचीमध्ये अधिक स्पष्टपणे केले आहे.

प्रकाशित : 08.04.2025

टिकापु : पुणे

स्था/ प्राधिकृत अधिकारी

टाटा कॅपिटल हजूसिंग फायनान्स लिमिटेड

**(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Esteem Press Parts Private Limited CIN: U29309PN2005PTC020213
2.	Address of the registered office	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026
5.	Installed capacity of main products/ services	The Company is not operational
6.	Quantity and value of main products/ services sold in the last financial year	Nil: (the CD has ceased its business operations in March 2023)
7.	Number of employees/ workmen	Nil: (the CD has ceased its business operations in March 2023)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to the Resolution Professional at: estem.ibc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Can be sought by sending request to the Resolution Professional at: estem.ibc@gmail.com
10.	Last date for receipt of expression of interest	23/04/2025
11.	Date of issue of provisional list of prospective resolution applicants	03/05/2025
12.	Last date for submission of objections to provisional list	08/05/2025
13.	Date of issue of final list of prospective resolution applicants	18/05/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23/05/2025
15.	Last date for submission of resolution plans	22/06/2025
16.	Process email id to submit EOI	estem.ibc@gmail.com

FCA Vinod B. Dongare
Resolution Professional of

Esteem Press Parts Private Limited Process

Email ID: estem.ibc@gmail.com Reg. Email: cavinoddongare@gmail.com

Registered Address Office No 8, First Floor, Sukhwani Fortune,

संबंधित तपशील

1	कॉर्पोरेट कर्जदाराचे नाव सोबत पॅन / सीआयएन / एलएलपी क्र.	एस्टीम प्रेस पाटर्स प्रायव्हेट लिमिटेड
2	नोंदणीकृत कार्यालयाचा पत्ता	CIN: U29309PN2005PTC020213
3	वेबसाइटची युआरएल	प्लॉट क्र. 286, सेक्टर क्र. 10, पीसीएनटीडीए, भोसरी, पुणे, महाराष्ट्र, भारत, 411026
4	ठिकाणाचा तपशील जेथे बहुसंख्य मालमत्ता स्थित आहेत असे निश्चित केले आहे	उपलब्ध नाही
5	स्थापित मुख्य उत्पादन / सेवा यांची क्षमता	प्लॉट क्र. 286, सेक्टर क्र. 10, पीसीएनटीडीए, भोसरी, पुणे, महाराष्ट्र, भारत, 411026
6	मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादने / सेवांचे प्रमाण आणि मूल्य	कंपनी कार्यरत नाही.
7	कर्मचारी / कामगारांची संख्या	निरंक : (सीडी ने मार्च 2023 मध्ये त्यांचे व्यवसाय बंद केले आहे)
8	पुढील तपशील यांचा समावेश, शेवटचे उपलब्ध असलेले दोन वर्षांची आर्थिक विवरणपत्रे (शेड्युलसह), कर्जदारांच्या याद्या, या यूआरएल वर उपलब्ध आहे.	estem.abc@gmail.com यावर ठराव व्यावसायिक यांना विनंती पाठवून अर्ज मागवता येईल.
9	संहितेचा कलम 25 (2) (एच) अंतर्गत ठराव अर्जदारांसाठी पात्रता या यूआरएल वर उपलब्ध आहे:	estem.abc@gmail.com यावर ठराव व्यावसायिक यांना विनंती पाठवून अर्ज मागवता येईल.
10	व्याजाची अभिव्यक्ती प्राप्त करण्याची अंतिम तारीख	23/04/2025
11	संभाव्य ठराव अर्जदारांची तात्पुरती यादी जारी करण्याची तारीख	03/05/2025
12	तात्पुरती यादी साठी हसकती सादर करण्याची शेवटची तारीख	08/05/2025
13	संभाव्य ठराव अर्जदार यांची यादी जारी करण्याची तारीख	18/05/2025
14	मेमोरँडम, मूल्यमापन मॅट्रिक्स आणि ठराव योजनांसाठी संभाव्य ठराव अर्जदारांना विनंती ही माहिती जारी करण्याची तारीख	23/05/2025
15	ठराव योजना सादर करण्याची शेवटची तारीख	22/06/2025
16	ईओआय सादर करण्यासाठी ईमेल आयडीवर प्रक्रिया करा	estem.abc@gmail.com

एफसीए विनोद बी. डोंगरे

एस्टीम प्रेस पाटर्स प्रायव्हेट लिमिटेड प्रोसेस चे ठराव व्यावसायिक

ईमेल आयडी: e_tem.abc@gmail.com नोंदणीकृत ईमेल: cavinoddongare@gmail.com

नोंदणीकृत पत्ता | ऑफिस क्र. 8, पहिला मजला, सखवाणी फॉर्च्युन, घरोदा हॉटेलच्या वर, मोरवाडी